

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.304
CP/8(AHM)2023

Order under Section 66 of
Co. Act, 2013

IN THE MATTER OF:

Mahan Industries Limited

.....Applicant

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

The Order is reserved for pronouncement. It is observed from the application submitted in Para 37 that "there is an order passed confirming the reduction of share capital of Mahan Industries Limited as there being no objection from any authority in relation to the reduction of share capital". No proof of the same has been enclosed. On verification of the records of orders passed in this application, no such orders were passed.

The Income Tax Department has vide its letter No.DCCC-2(2)/NCLT/Mahan/2023-24 dated 3 April 2024 received by the Registry on 10th April 2024 has stated that there is an outstanding demand pending to the Income Tax Department of Rs. 76,36,883/-. Further, the same outstanding demand is also mentioned in the order dated 27 June 2023.

In view of the same the order is de reserved.

Listed for hearing on 04.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)